

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1158 of 2001

Allahabad this the 28th day of May, 2002

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.C.S. Chadha, Member (A)

S.P.S. Sengar, Son of Shri Surjan Singh, Working as Assistant/S.V.Group, Field Gun Factory, Kanpur, resident of Q.No.229/5, Juhi Lal Colony, Kanpur.

Applicant

By Advocate Shri R.K. Shukla

Versus

1. Union of India, through the Secretary, Ministry of Defence, Department of Defence Production, Govt.of India, NEW DELHI-11.
2. The Secretary, Ordnance Factory Board, 10-A, Shaheed Khudi Ram Bose Road, KOLKOTA-1.
3. The General Manager, Field Gun Factory, Kalpi Road, KANPUR.

Respondents

By Advocate Shri G.R. Gupta

O_R_D_E_R (Oral)

By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

By this O.A. under Section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order dated 30/10/00 passed by the disciplinary authority by which the penalty of reduction of pay by two stages from Rs.6350/- to Rs.6050/- in the time scale of Rs.5000-150-8000 for a period of

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one year with cumulative effect has been imposed. It has also been directed that the applicant ~~not~~ ^{has} not earned any increment of pay, during the currency of punishment. Aggrieved by the same, the applicant ~~has~~ filed the appeal, which has been dismissed on 08/05/01.

2. The charge against the applicant was that he committed gross misconduct by misusing the L.T.C. advance for the block year 1994-97 and 1998-01 2001. He submitted false details about journey tickets and to L.T.C. advance received in the said block years. The conduct was unbecoming of the Govt. servant and was in violation of Rule 14 of C.C.S. (C.C.A) Rules, 1965. In response to the memo of charge, the applicant filed his written statement dated 30/09/00 wherein he pleaded guilty and admitted the charge of misconduct. In view of the fact that the applicant pleaded guilty, he was awarded punishment. The appellate authority considered the case of applicant and by a reasoned order dismissed the appeal by order dated 08/05/01. After perusal of the orders we do not find any good ground to interfere with the orders passed by the respondents. The mistake was serious and the punishment awarded is commensurate to the charges. The O.A. has no merit and is accordingly dismissed. No order as to costs.



Member (A)



Vice Chairman

/M.M/